

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 728 of 2020 in CP(IB) 152 of 2019

Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.10.2020**

Name of the Company: Nimai Gautam Shah IRP For Praspack
Industries Pvt Ltd
V/s
Praspack Industries Pvt Ltd
Section 12A of the Insolvency and Bankruptcy
Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

Advocate, Mr. Mandeep Singh appeared on behalf of Applicant. IRP, Mr. Nimai Gautam Shah is present in person.

The instant application is filed by the Applicant under Section 12A of IB Code for withdrawal of C.P. (I.B.) 152/2019 filed under section 9 of the IB Code, which was admitted on 08.10.2020. The IRP is present in person.

It is further submitted that the Committee of Creditors is not yet constituted and meanwhile, the parties have settled the matter. Consequent upon the settlement, the instant application is filed for withdrawal by the Applicant.

Accordingly, the instant application is allowed and stands disposed off.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**

Dated this the 22nd day of October, 2020.